

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 9 DEC 1993

APPLICATION NO(s) 19 of 1993

APPLICANTS:

K. Kamalanabhan
TO.

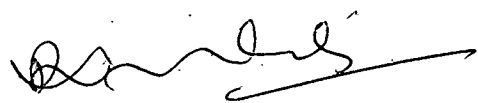
RESPONDENTS: Secretary, Ministry of
Home Affairs, New Delhi and others.

1. Sri. M. Narayanaswamy, Advocate, No. 844 (2nd stairs)
17th Main 'G', Fifth Block, Rajajinagar, Bangalore-560010.
2. Chief Secretary, Govt of Karnataka, Vidhana Soudha,
Bangalore-1.
3. Sri M. S. Padmarajaiah, Sr. C.G.S.C, High Court Bldg,
Bangalore-1.
4. Sri M. H. Motigi, Govt Advocate, Advocate General's Office,
KAT unit, Indiranagar Commercial Complex (BDA)
Bangalore-38.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
~~ORDER/STAY ORDER/INTERIM ORDER/~~, Passed by this Tribunal
in the above mentioned application(s) on 24-11-93.


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

g/c Issued
gm

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

ORIGINAL APPLICATION NUMBER 19 OF 1993

DATED THIS THE 24TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V. Ramakrishnan, .. Member(A).

K. Kamalanabhan,
S/o late B. Durgappa,
Aged 47 years, Superintendent
of Police, Fingerprint Bureau,
Cauvery Bhavan, V Floor,
Bangalore-560 009.

.. Applicant.

(By Advocate Sri M. Narayanaswamy)

v.

1. Union of India,
Ministry of Home Affairs,
by its Secretary, DPAR,
New Delhi.
2. The Chairman,
Union Public Service Commission,
Shahajan Road, New Delhi.
3. The Government of Karnataka,
by its Chief Secretary,
Vidhana Soudha, Bangalore.
4. T.B. Doreswamy Naik,
Deputy Commissioner of Police,
Hubli-Dharwad.
5. S.K. Venugopal,
Additional Superintendent of Police,
Bangalore District.
6. N.R. Nadumani,
Additional Superintendent of Police,
Gulbarga.

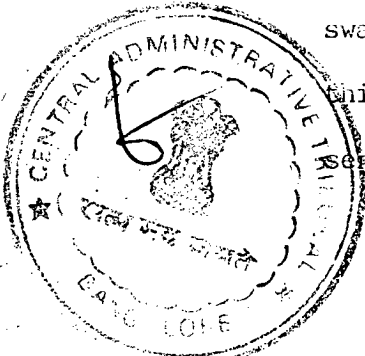
.. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah for R1 & R2
& Standing Counsel Shri M.H. Motigi for R3).

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

After this matter was heard for some time, Shri M. Narayanaswamy, learned counsel for the applicant sought leave to withdraw this application so that his client can make an amplified representation to the Government of India apprising it of the facts



and circumstances of the case and to make a fresh request to the Government of India to consider his case for promotion to the Indian Police Service. We therefore, asked Mr. Narayanaswamy to ~~file~~ ^{place} a written memo on record and accordingly he has filed a memo in writing to that effect. We have read and recorded the memo. In terms of the memo, we permit the applicant to withdraw this application so that he may make an amplified representation to the Government as mentioned in the memo.

In the result, this application is dismissed as withdrawn in terms of the memo. If a representation as proposed, is made to the Government of India by the applicant on receipt thereof the Government of India will dispose off the same within a reasonable time subject ^{to} ~~to~~ any such representation being forwarded to Government of India by the State Government through which it has to be necessarily channelled

Sd/-
MEMBER(A)

Sd/-
VICE-CHAIRMAN.

np/

RE COPY
SECTION OFFICER
CENTRAL ADMINISTRATIVE
ADM.

9/12/93